



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 5<sup>th</sup> OF JANUARY, 2026

WRIT APPEAL No. 2677 of 2025

*PANKAJ KUSHWAHA*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

*Shri Krishna Kumar Pandey - Advocate for the Appellant.*

*Shri Anubhav Jain - Government Advocate for Respondents/State.*

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ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel for appellant submits that the person with whom appellant had earlier submitted an application for transfer on mutual exchange basis is still ready and willing to come however, the department has not accepted the request.

Learned Single Judge has granted liberty to the petitioner to renew his prayer before the department as and when the reliever joins and it is administratively feasible. Since the contention of the appellant is that the other employee is still willing to come on mutual transfer basis, we grant liberty to the appellant to move a joint representation before the competent authority for transfer on mutual basis and in case such representation is



made, the authority shall consider the same in accordance with rules.

In view of the above, the appeal is disposed of in the above terms.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

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